

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

MISCELLANEOUS APPLICATION NO. 01/2024

IN

ORIGINAL APPLICATION NO. 33/2024

IN THE MATTER OF:

Madhura Rajesh Tawde

... Applicant

Versus

State of Maharashtra & Ors.

... Respondents

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		Department, Government of Maharashtra from Hormuz Salt Works.	
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Adv. Aniruddha S Kulkarni

Standing Counsel,

Environment and Climate Change Department

Government of Maharashtra



BEFORE THE NATIONAL GREEN TRIBUNAL

WESTREN ZONE BENCH, PUNE

M.A.NO. 01 O 2024 (WZ)

IN

ORIGINAL APPLICATION NO. 33 OF 2024 (WZ)

In the matter of:-

Madhura Rajesh Tawde

....Applicant

V/S

State of Maharashtra & ors.

...Respondents

***AFFIDAVIT ON BEHALF OF SECRETARY, ENVIRONMENT & CC,
GOVT. OF MAHARASHTRA IN COMPLAINE OF PARA NO. 10 OF THE
ORDER DATED 25.07.2025 OF THIS HON'BLE TRIBUNAL***

I, Mrs. Jayashree Shrikant Bhoj, Secretary, Environment and Climate Change Department do hereby solemnly affirm and declare on oath asunder:-

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1. That I am working as Secretary, Environment & Climate Change Department, Govt. of Maharashtra and am well conversant with the facts and circumstances of the case and competent to swear the present compliance affidavit on behalf of the Environment & Climate Change Department, Govt. of Maharashtra
2. That I am filing the compliance affidavit of para no.10 of the order dated 25.07.2025 passed by this Hon'ble Tribunal. The para No.10 of the order is reproduced as under:

"We would like to have a reply from the Principal Secretary, Environment Department, Govt of Maharashtra as to why the said direction has not been compiled with till now and as to whether he is agreeing with the report dated 12.10.2023, which was submitted by the Dy. Salt Commissioner, Mumbai? If he is in agreement with the said report, he has to put his signature on it and thereafter, the same he placed before us on the next date so that we may pas order in the case in hand".

3. That an Original Application No. 343/2021 is filed by Madhura Rajesh Tawade versus State of Maharashtra before the Hon'ble National Green Tribunal, Principal Bench, New Delhi. The matter pertains to unauthorized structures, dumping of debris in violation of CRZ norms issued under Environment (Protection) Act, 1986 near coastal road at Wadala to Mahul, close to Chembur to CST freeway.



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4. That this Hon'ble Tribunal has passed an order dated 28.09.2022 in Original Application No. 343/2021 (Madhura Rajesh Tawade V/s State of Maharashtra). Extract of the order is as follows:

"The recommendations in the report to remove unauthorized dumping of waste, removing illegal encroachments and restoration of the area have to be accepted. MCGM has to prepare a time bound action plan with budgetary support in the matter and has to issue directions for scientific handling of waste. The salt commissioner Mumbai has also to take necessary action in the matter. This needs to be overseen by the Principal Secretary, Environment, Maharashtra. NCZMA has also to oversee compliance in terms of Notification dated 11.5.2022 issued by the MoEF&CC. The NCZMA and Principal Secretary, Environment Maharashtra may file action taken reports after coordinating with concerned authorities, particularly giving progress in encroachments removed, waste collected and sent to authorized processing plant, restoration of degraded / encroached area and plan to set up C&D processing plants and other associated actions within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF / OCR support PDF and in in the form of image PDF."



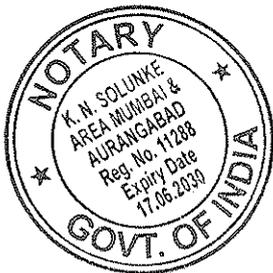
Taking into consideration the above said order of this Hon'ble Tribunal, first (1st) and second (2nd) review meetings were held on 18th October, 2022 and 16th January, 2023 respectively. Necessary

Directions were issued for submitting the action taken report on 1.11.2022 to MCGM, Salt Commissioner, District Collector, Mumbai City & Mumbai Suburban. Thereafter, reminder letters dated 26.12.2022 to said Govt Offices. Action taken by the MCGM, Salt Pan Department and District Collector, Mumbai City was compiled in the Status Report.

Accordingly, Status report dated 10th February, 2023 was filed before this Hon'ble Tribunal.

5. This Hon'ble Tribunal has passed an order dated 15th March, 2023 in the subject matter stating the inadequacy about the action taken and directed Principal Secretary, Environment &CC Dept to ensure the compliance within 3 months. Excerpts of the NGT order is as follows:

“from the above, it is seen that even after expiry of more than five months, action taken is not adequate. C&D waste has not been removed and illegal encroachments still remain. There appears to be lack of interdepartmental coordination and failure at higher level to remedy the situation by adopting stringent approach. In this process, damage to the coast and environment continued. Such sorry state of affairs needs to be handled with iron hand and rigorously monitored on continuous basis at higher level, making the officers accountable for their inaction / negligence.



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The ACS Environment present in person by video conferencing has now assured the Tribunal that within three months the remedial measures will be completed which will include removing all encroachments, lifting of C&D waste for its appropriate processing and revival of damaged mangrove plantation. Lt the same be done and compliance report filed on or before June 30, 2023 with the Registrar General, NGT by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR support PDF and not in the form of image PDF. If any further direction is found necessary, he may place the matter before the Bench.



Subject to above, the Application is disposed of"

6. That in pursuant to this Hon'ble Tribunal order dated 15.3.2023, third (3rd) review meeting was conducted on 27th March, 2023 under the Chairmanship of Principal Secretary, Environment & Climate Change Department, GoM, Mantralaya, Mumbai. Concern officials from Salt Pan Department, MCGM and District Collector, City were present for the meeting.

Following directions were issued in the said meeting:

- a) There is demarcation plan of Salt Pan land bearing S. No. 144, 145 and Government land bearing S. No. 117 available with the Salt Department and District Collector office. Based on the said demarcation, quantity of the C&D waste present on the site could be determined within 7 days.

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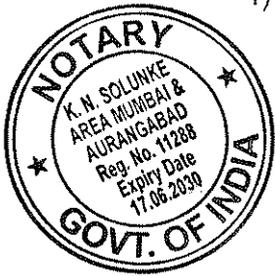
- b) MCGM during the meeting suggested that there is one NGO, Green Foundation, who has shown willingness to process the C&D waste present on the site, without charging the cost from the Govt agencies, provided that adequate land is made available to NGO. The said NGO would create wealth out of waste by utilizing / recycling the C&D waste to make paver blocks, bricks etc. The Principal Secretary, Environment &CC opined that considering the considerable cost for lifting and processing the C&D waste, if the NGO is willing to process the waste, it would be welcome environment friendly initiative. He directed that adequate land for processing the waste should be made available to NGO by Salt Department or Collector office and MCGM should extend all possible efforts to the said NGO. A tripartite agreement should be made between NGO and Salt Department, Collector office and MCGM.
- c) MCGM to provide necessary Manpower and machinery for lifting of the C&D waste from the site.
- d) Salt Department informed that there is injunction by the lower court. Deputy Director, Salt Department should approach Additional Solicitor General (ASG) of Mumbai High Court so that appropriate legal steps could be initiated for vacating the injunction, in order to comply the Hon'ble NGT order in stipulated time.



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e) Deputy Salt Commissioner should not allow the salt pan operators / salt manufactures to allow the collection / dumping of the C&D waste on salt pan land. Deputy Salt Commissioners should issue notices to salt pan operators / salt manufactures for the same. FIR should be filed against the salt operators. Simultaneously, office of the salt department should move to high Courts against the injunctions passed by the lower court in the title dispute matter. Salt Dept. should install CCTVs for protection of their land.

f) A site visit be carried out by Director, Environment &CC along with the officials of the MCGM, Salt Department and Districted Collector, City. NMGO, Green foundation should be called for the said visit by the MCGM to understand the feasibility of the C&D waste processing.

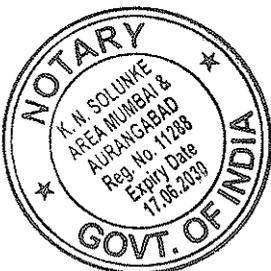


7. That the Principal Secretary, Environment & Climate Change Department visited the subject site of Wadala Salt Pan land on CS No. 144 & 145 at Wadala, Shanti Nagar and Govt Land CS No. 117 on 18th April, 2023 at 10.30 am, with respect to compliance of Orders dated 28.9.2022 and 15.3.2023 passed by Hon'ble NGT in OA No. 343/2021. Concern officials from MCGM, Salt Pan Department, District Collector, Mumbai City and Police Department were present for the site visit.

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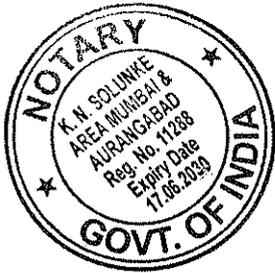
Following the site visit, a joint meeting was conducted at MPCB Head Office, Sion under the Chairmanship of Principal Secretary, Environment & CC Department to deliberate and decide on further line of actions. In the light of site visit and detailed discussions and deliberations during the meeting, following directions were issued:

- i. All concerned officials from MCGM, Salt Pan Department, District Collector, Mumbai City and Police Department will work as one team, in order to comply with the directions dated 28.9.2022 and 15.3.2023 in OA No. 343/2021 (MadhuraTawde V/s GoM).
- i. Start work from today i.e. 18th April, 2023 for implementing the Hon'ble NGT directions
- iii. Salt Pan Department should file FIR against the salt operators and give directions to immediately stop receiving the debris/ C&D waste on the salt pan site and remove the existing C&D waste from the site
- iv. Salt Pan Department to increase surveillance of the site and install CCTV cameras & boom barriers to strengthen the surveillance and prevent further dumping of the C&D waste.
- v. Complaint to be filed under Section 19 & 15 of the Environment (Protection) Act, 1986 against the Superintendent of Salt, Deputy Superintendent of Salt and Salt pan operators. MCZMA, DCZMC, City and Regional Officer to file the said complaint.



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- vi. It is the joint responsibility of the MCGM and Salt Department to remove the C&D waste from the site. Deputy salt commissioner to immediately remove the C&D waste & illegal encroachments, hutments with the support of MCGM and Police Department. MCGM to provide the manpower and machineries for the removal of the C&D waste.
- vii. MCGM should give a timeline & provision for budget for processing of the C&D waste in consultation with Higher Authorities of MCGM.
- viii. District Collector, Mumbai City to remove the illegal encroachments on Govt land CS No. 117 with the help of Police Department & MCGM
- ix. Task Force Committee under the Chairmanship of Director, Environment & CC Department to be constituted for monitoring the status of compliance of Hon'ble NGT order dated 28.9.2022 and 15.3.2023 in OA No. 343/2021. Task Force Committee members will be comprising of Deputy Municipal Commissioner / Joint Municipal Commissioner, MCGM, Assistant Commissioner, MCGM, District Collector Mumbai & his representative, Deputy Collector (Encroachment) Dharavi Region, Deputy salt commissioner & Superintendent of Salt, Deputy Commissioner of Police, City Survey and Land Record officer and Regional Officer (BMW), MPCB (Member Convenor). Task Force will hold



weekly meetings in order to monitor the status of Compliance.

- x. Technical Committee to be constituted to estimate the quantity of C&D waste dumps in and around the salt pan area, as mentioned in NGT order. Technical Committee will comprises of Mr. Anil Sharma, Metro Waste handling Pvt Ltd, Executive Engineer, MCGM, City Survey & Land Record Officer, Mr. D. A. Patil, Consultant and Regional officer, MPCB, Mumbai who will act as Member convenor.

8. The State Environment &CC Department, GoM vide office order dated 18.4.2023 constituted the Task Force Committee under the Chairmanship of Director Environment &CC for monitoring of the compliance of this Hon'ble Tribunal order. Further, Technical Committee was constituted vide office order dated 18.4.2023 to estimate the quantity of the C&D waste in and around salt pan area. Further. Monitoring committee was also constituted vide office order dated 19.5.2023 for monitoring of ground implementation of lifting of C&D waste from the site under the Chairmanship of Deputy Municipal Commissioner, MCGM.

Task force Committee and Technical Committee conducted 4 and 2 meetings respectively for monitoring the compliance of Hon'ble NGT order and instructed / guided the officials from time to time.

9. As per the provisions of the CRZ Notification, 2019 as well as per the Hon'ble High Court's Order dated 17/9/2018 in Public Interest



Litigation bearing No.87/2006 filed by Bombay Environmental Action Group and Anr against the State of Maharashtra &Ors., the dumping of debris / C & D waste in 50 meters of mangrove buffer zone is a prohibited activity. On the subject site, dumping of C & D Waste is within 50 meters mangrove buffer zone i.e. CRZ-I (A), which is ecologically sensitive area. In spite of issuance of orders passed by this Hon'ble Tribunal and directions issued by the MCZMA, the Salt Pan Dept officials have failed to take necessary action of removal of encroachments / illegal constructions on the subject land and construction & demolition of waste from the subject land.



The Ministry of Environment, Forest and Climate, New Delhi vide S. O. 5188(E) dated 13th December, 2021 constituted the MCZMA for protection and improving the quality of the coastal environment and preventing, abating and controlling environment pollution in coastal area. As per para 6(vii) of the abovementioned MCZMA order, the Authority is authorized to file complaints under section 19 of the said Act. MoEF&CC, New Delhi vide Notification S. O. 4649(E) dated 30th September, 2022 has authorized State CZMA for filing complaint under Section 19 of E(P) Act, 1986.

The Site visit was carried out by the Principal Secretary, Environment Dept on 18th April, 2023. Following the site visit, a joint meeting was conducted at MPCB Head Office, Sion under the Chairmanship of Principal Secretary, Environment &CC Department to deliberate and decide on further line of actions. It was decided in

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the said meeting that Complaint to be filed under Section 19 & 15 of the Environment (Protection) Act, 1986 against the Superintendent of Salt, Deputy Superintendent of Salt and Salt pan operators.

Due to non-compliance from the salt pan department & violation of CRZ norms, the complaint under section 19 and 15 under Environment (protection) Act, 1986 has been filed in May, 2023 by Director, Environment & CC and MS, MCZMA against the Salt Operators and Salt Pan Department officials in the local court.

10. A Fourth (4th) review meeting was held on 8th June, 2023 under the Chairmanship of Principal Secretary, Environment & Climate Change Department, GoM, Mantralaya, Mumbai.

During the meeting, the Salt Pan Dept officials informed that instructions are issued to Salt operators to remove all C&D waste materials from the premises of Hormoz Salt Works within 10 days. In case of failure to remove the C&D waste materials, allow access to the MCGM for removal of the C&D waste materials and also bear the costs of the same as may be charged by the MCGM. Salt Pan Department have informed to MCGM that salt manufactures of Hormoz salt works vide letter dated 27.4.2023 have shown their willingness to remove the C&D waste from Hormoz Salt Works and to dump the same at site designated by MCGM. A letter has been issued to the salt manufacturers from this office to remove the C&D waste materials within 10 days & dispose them in consultation with the MCGM. If the manufacturers fail to remove the C& D waste



materials, MCGM is at full liberty to remove the same and recover the expenditure from the salt manufactures of Hormoz salt works.

During the meeting, The MCGM officials informed that a written communication has been made to Salt Department to dispose of the C&D waste at the plant facilities in the vicinity. The names of facilities/facilitators have been communicated to Salt Department vide letter dated 6.6.2023. Officials further informed that simultaneously tender process is ongoing for lifting of the C&D waste.

Vide letter 6.6.2023, the MCGM provided details of waste handling agencies namely, M/s Metro Waste Handling Pvt Ltd, Navi Mumbai Corporation C&D waste plant Turbhe and Godrej C&D waste processing plant vikhroli.



At the end of the meeting, Following Directions were issued:

- i. Salt Pan Dept shall ensure that Salt Operators starts lifting the C&D waste immediately from 12th June, 2023 positively. In case, Salt Operators does not comply with the directions, the Salt Pan Dept officials shall file FIR in local police station against the Salt Operators. The Local police station shall get the FIR registered for stringent action against the salt operators. The MCGM shall start lifting the C&D waste from 12th June, 2023. MCGM shall send the demand letter mention the cost to District Collector who will recover the

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amount from salt pan department & salt operators following land revenue procedure.

- ii. Salt Pan Department shall immediately remove the temporary hutments situated adjacent to mangrove area which is not allowed under CRZ norms.
- iii. Salt Pan Department shall protect the salt pan land and install CCTV for monitoring the illegal activities of dumping of C&D waste. Protection of the salt pan land is sole the responsibility of the Salt Pan Department. PS, Env&CC further directed that salt pan department should take all measures to prevent further dumping of C&D waste on the site.
- iv. Office of District Collector, Mumbai city has demolished the samaj mandir constructed illegally on Govt land. Collector office shall write to MCGM for lifting the construction debris from the site immediately. A detailed report with site photographs shall be submitted to Environment &CC Department.
- v. MCGM officials informed that trucks illegally dumping C&D waste were held and office has the vehicle numbers of said trucks. PS, Env. & CC directed the MCGM to provide the list of trucks illegally dumping C&D waste along the road to Environment &CC Department and Transport Commissioner. Necessary actions will be taken against the said trucks.



Further, the Environment &CC Department vide letter dated 13.6.2023 has reminded to Additional Secretary, Ministry of Commerce & Industry that subject Salt Pan land at Wadala belongs to office of Salt Commissioner and hence it is a sole responsibility of the Salt Pan Dept to protect its land and prevent dumping of C&D waste on the site and install CCTV cameras for monitoring of illegal activities of dumping of C&D waste. Further it was informed that Salt Dept need to ensure that the Salt Operators starts lifting the C&D waste immediately from 12th June, 2023 for disposal at the plant / facility as communicated by the MCGM vide its letter dated 6.6.2023 to Salt Pan Dept. Temporary hutments situated adjacent to mangrove are shall be removed.

11. The Salt Pan Department vide letter dated 23.6.2023 has submitted the action taken report in the matter. As per the said report:

- 1) Removal of encroachment in CS No. 144 pt of Salt Pan Division under Hormoz Salt Works:



The Demolition drive was conducted by Salt Pan Dept on 2.6.2022 and about 60 illegal / unauthorized structures on CS No. 144 pt of Salt Pan Division under Hormoz Works were demolished. Further, a protective compound wall has been constructed along encroachment prone boundary of CS No. 144 pl. so as to prevent further encroachments in CS No. 144. A

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report dated 13.6.2022 of the Deputy Suptd.of Salt Wadala is enclosed herewith.

- 2) Removal of Temporary huts used as labour rest shed in CS No. 145 of Salt Pan Division under Hormoz Salt Works:

Temporary labour rest sheds made of tarpaulin sheets have been removed.

- 3) Removal of C&D waste used by Salt Manufacturers for strengthening of outer embankments in CS No. 145 of Salt Pan Division under Hormoz Salt Works:

- i. The Deputy Salt Commissioner, Mumbai directed the Salt manufacturers of Hormoz salt works to immediately remove C&D waste dumped in salt pan lands and also to remove unauthorized structures in land if any vide letter dated 29.10.2022
- ii. The Deputy Superintendent of Salt Wadala filed Police complaint against the salt manufactures on 17.3.2023
- iii. After receiving details of C&D waste processing units from MCGM on 7.6.2023, the Deputy Salt Commissioner, Mumbai vide letter dated 8.6.2023 asked salt manufactures to start removing C&D waste from or before 12.6.2023, otherwise MCGM will start

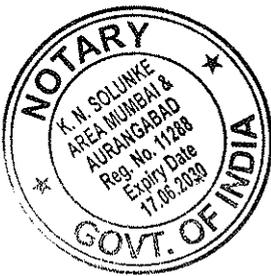


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removing C&D waste and the cost will be recovered from them.

iv. The Deputy Superintendent of Salt, Wadala accompanied the salt manufactures to Godrej C&D waste processing facilities and Navi Mumbai Municipal Corporation for allowing their sites for disposal of C&D waste to be removed from CS No. 145. Godrej C&D waste processing facility collected samples from CS No. 145. The permission for C&D waste disposal at NMMC site was obtained by the Deputy Superintendent of Salt, Wadala from the Commissioner, NMMC at about 7.00 pm on 13.6.2023.

v. The Salt manufactures has started removing the C&D waste from Hormoz salt works with effect from 14.6.2023 and officers and watch & ward staff are regularly monitoring the same. Deputy Superintendent of Salt, Wadala, one MTS staff and 2 Nos of watch and ward staff are continuously supervising and monitoring the works of removal of C&D waste from CS No. 145 of salt pan division. Superintendent of Salt, Bhandup is also frequently visiting the site for inspecting the removal work. the Deputy Suptd. of Salt, Bombay has also been deputed for supervision



of the work of removal of the C&D waste from CS No. 145.

- vi. Upto 21.6.2023, 20 loads of dumpers of C&D waste have been removed by the Salt manufacturers from CS No. 145 of Salt Pan Division.
- vii. Shri Murarilal N. Garodia, the salt manufacturer vide letter dated 21.6.2023 has informed that as per report of Godrej C&D waste processing plant, the C&D debris dumped in CS No. 145 is mix of all types of waste and hence cannot be processed; and also, NMMC is dumping the C&D waste at their land filling sites. Hence, it has been requested by Shri Garodia to allow him to dump the C&D waste at designated land fill site or dumping sites. It has also been requested by him to allow sufficient time for removal as only one dumper & only one hydraulic excavator can be moved / used on the bund at a time.
- viii. In view of very slow pace of removal of C&D waste by the salt manufacturer from CS No. 145, the Deputy Superintendent of Salt, Wadala has filed Police Compliant against the salt manufacturers at Wadala Police Station on 22.6.2023. The Police officer told that first they will examine the case and then will register the FIR.



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ix. As per C&D waste management Rules, 2016, order dated 26-29.2.2016 of Hon'ble High Court in CA No. 221/2013 in PIL 217/2009, order dated 4.5.2017 of Hon'ble Bombay High Court in Review Petition (L) No. 3720/2017 in CA No. 221/2013 in PIL no. 217/2009 and order dated 15.3.2018 in SLP (civil) Diary no. 23708/2017 of the Hon'ble Supreme Court, the constructor (builder / developer) who generated the waste and the MCGM, who has been entrusted with the responsibility for management of safe dumping of the waste, are equally responsible for allowing the salt manufactures to dump the waste on Salt Department land, without obtaining the NoC of the Salt Pan Department, hence, these two agencies may also be asked to remove the waste at their own expense, order to comply with the order dated 15.3.2023 of Hon'ble NHT.



12. The District Collector, Mumbai City vide letter dated 19.6.2023 submitted its action taken report in the matter, regarding removal of encroachments on Govt Land CS No. 117(pt), at Shanti Nagar, Wadala.

The District Collector, Mumbai City vide letter dated 19.6.2023 submitted its action taken report. As per the said report, on the Govt land bearing CS No. 117(pt), at Shanti

Nagar near Madina Masjid, Wadala, there was encroachment of illegal slum structures. Collector office has time to time removed the encroachments. On space near Madina Masjid at Shanti Nagar, 23 nos. of illegal structures were removed on 7.1.2021. However, after the said removal, around 55 nos. of new illegal structures were again observed at the site. Encroachment removal drive for 55 illegal structures was planned on 11.1.2022, however, due to covid situation and as per order dated 8.1.2022, the said plan was temporary stayed. Further, the encroachment removal drive was arranged on 26.5.2022 by giving paper notice. However, occupiers of 55 nos. structures filed Writ Petition No. 16469/2022 in Mumbai High Court. Hon'ble High Court order vide order dated 25.5.2023 granted 3 week stay for the said 55 structures and directed them to file appeal before appellate authority as per clause 50 of Maharashtra Land Revenue Code 1966. Subsequently, Additional Commissioner, Konkan Division has rejected the appeal filed by the Petitioner on 21.11.2022. Thereafter, Petitioner filed Civil Writ Petition (st) no. 30327/2022 against the order passed by Additional Commissioner, Konkan Division. During the hearing of the matter on 7.12.2022, for filing appeal by the Petitioners, the Honb'le High Court has granted 4 weeks stay for removal of structures. The said stay on removal of illegal structures ended on 6.1.2023. Accordingly, on



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10.1.2023, 55 number of illegal constructions were removed by the office of Deputy Collector (Encroachment) with the joint help of F/ North ward of MCGM and local police station.



Additionally, one illegal structure of Samajmandir along with 3 illegal structures (total 4 illegal structures) on CS no. 117 (pt), Shanti Nagar has been removed on 29.5.2023 by the Deputy Collector (Encroachment) Dharavi.

13. That the Principal Secretary, Environment &CC conducted 4 review meetings held on 18.10.2022, 16.1.2023, 27.2.2023 and 8.6.2023 respectively wherein concern officials of Salt Pan Dept, MCGM, District Collector and Police were present. Accordingly, issued necessary are directions to Salt Pan Department, MCGM and District Collector, Mumbai City time to time.

14. That the Principal Secretary, Env&CC visited the subject site on 18.4.2023 in order to oversee the compliance of Hon'ble NGT order. Following the site visit, a joint meeting was conducted at MPCB Head Office, Sion under the Chairmanship of Principal Secretary, Environment &CC Department to deliberate and decide on further line of actions. Accordingly, necessary directions were issued on 20.4.2023.



15. That Task Force and Technical committees have been constituted vide office order dated 18.4.2023 to oversee & monitor the compliance of Hon'ble NGT order. Task force Committee and Technical Committee conducted 4 and 2 meetings respectively for

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monitoring the compliance of Hon'ble NGT order and instructed / guided the officials from time to time.

16. That meanwhile, when non-compliance observed on behalf of Salt Pan Dept, compliant under section 19 and 15 under Environment (protection) Act, 1986 was filed against the Salt Operators and Salt Pan Department officials
17. That on directions of the Principal Secretary, Env. &CC, the Salt Pan Department filed Police complaint against the Salt Manufactures on 17.3.2023.
18. That District Collector office on 10.1.2023 has removed the 55 nos of illegal structures from the subject Govt Land bearing CS No. 117(pt), at shanti Nagar, Wadala. Further, 4 nos. of illegal structures including samajmandir was removed on 29.5.2023.
19. That as per the report of Salt Pan Dept, Salt Pan Department has removed the illegal 60 structures from the site and removed the hutments of labour which were erected adjacent to mangroves.
20. That as per Salt pan Dept, Removal of the C&D waste is under progress by Salt Manufactures with the directions and assistance from Salt pan Dept and MCGM. Upto 21.6.2023, 20 loads of dumpers of C&D waste have been removed by the Salt manufacturers from CS No. 145 of Salt Pan Division. The remaining C&D waste lifting is in progress but get slower due to monsoon season.



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21. That Environment & C vide letter dated 13.6.2023 has reminded to Additional Secretary, Ministry of Commerce & Industry that subject Salt Pan land at Wadala belongs to office of Salt Commissioner and hence it is a sole responsibility of the Salt Pan Dept to protect its land and prevent dumping of C&D waste on the site and install CCTC for monitoring of illegal activities of dumping of C&D waste.

22. I say and submit that, the Env&CC Department vide letter dated 12.8.2024 issued directions under section 5 of the Environment (Protection) Act, 1986 directing M/s Hormoz Salt Works, to ensure that the site of M/s Hormoz Salt Works is closed till C&D waste is completely removed from the site by the M/s Hormoz Salt Works. Office of Deputy Salt Commissioner shall install the CCTC cameras for monitoring of the site and should strictly intervene and initiate necessary urgent actionable steps against salt operators for protection of their land by pursuing the matter at Court & engaging Sr. Counsels.



23. I say and submit that, The Maharashtra Pollution Control Board (MPCB) on behalf of Technical Committee has filed an affidavit on 11th June, 2025 wherein status of the removal of the C&D waste from the site. Currently, the Env&CC Department is in receipt of 9th September, 2025 letter from M/s Hormuz Salt which states that in compliance of the NGT order dated 21.7.2025, huge heap of C&D waste lying on the left side entrance of Hormuz Salt Works C.S. No. 145 has been lifted, transported and scientifically disposed at the

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"Metro Waste Handling Pvt Ltd" Daighar, Thane through the Municipal Corporation of Greater Mumbai. Copy of the affidavit of the MPCB and letter dated 9th September, 2025 is attached herewith as Annexure A & B

I further say and submit that, being the owner of the land, it is now the responsibility of the Salt Pan Dept to protect its land and prevent dumping of C&D waste on the site and install CCTC for monitoring of illegal activities of dumping of C&D waste.

Place: Mumbai


(Jayashree Bhoj)
Deponent

Secretary, Env&CC Department and
Chairman, MCZMA

Date: 18th Sep, 2025



VERIFICATION

I, Jayashree Shrikant Bhoj, Age 48 years, Secretary, Environment and Member Secretary of the Maharashtra Coastal Zone Management Authority, having my office address at 15th Floor, New Administrative Building, Mantralaya Mumbai, do hereby verify & declare that statements made in the aforesaid Paras are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

Verified at Mumbai on this 18th day of September, 2025

Jayashree Shrikant Bhoj
(Jayashree Shrikant Bhoj)

Secretary, Environment & CC and
Chairman, MCZMA

Deponent

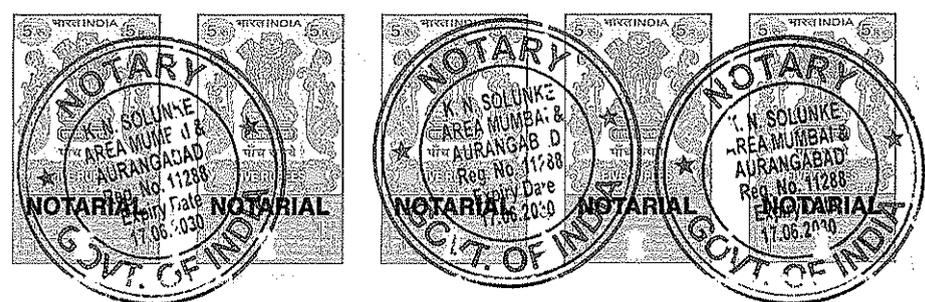
Vishal Vishwas Madane
(Vishal Vishwas Madane)
(Under Secretary, Env & CC Dept)
Identified by



BEFORE ME
K. N. Solunke / 18/9/2025
ADV. K. N. SOLUNKE
B.A., BBL., LL.M., G.D.C. & A, M.B.A.
Advocate & Notary Govt. of India
AREA-MUMBAI & AURANGABAD
Reg. No. 11288
Expiry Date : 17.06.2030



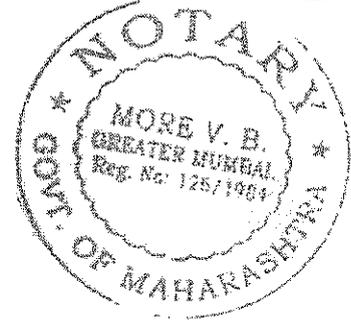
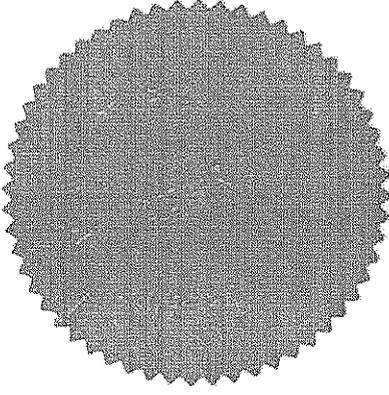
SR. No. 146 P. No. 15
NOTARY Registered 15 Date 18/9/2025



BEFORE ME

ADAM M. H. SOLIMAKI
AGM, A & C, D. M. D. 1980, A. C.
Attorney & Notary Public
ALABAMA
CABANISVILLE & BIRMINGHAM
Reg. No. 11588
Exp. Date: 11.08.2020

My No.
Notary Public in and for the State of Alabama



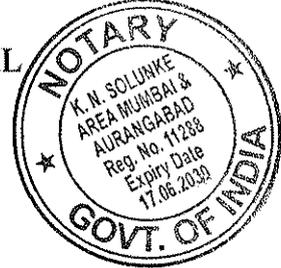
18/9/2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

MA 01/2024

In

ORIGINAL APPLICATION NO.33 OF 2024 (WZ)



Madhura Rajesh Tawade Applicant

Versus

State of Maharashtra & Ors. Respondents

Reply – Affidavit on behalf of Maharashtra Pollution Control Board i.e. Respondent No.6 & 8

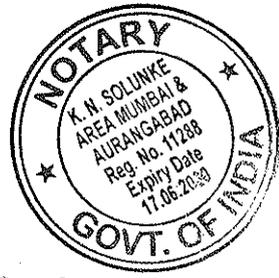
I, Pratap Jagtap, Aged - Adult, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Mumbai-I, having office at Kalpataru Point, 2nd Floor, Sion-Matunga Scheme Road No.8, Near Sion Circle, Sion (East), Mumbai-400 022, do hereby state on solemn affirmation as under:-



(1) I say and submit that I am filing this additional Affidavit in compliance of the order of this Hon'ble Tribunal dated 08/04/2025 on behalf of the Technical Committee. I say that the present Respondent has filed Reply dated 07/04/2025 which this Hon'ble Tribunal found to be vague in regards to the total C&D waste and the waste dumped otherwise at the site in question. Therefore, the present Respondent is filing this additional Affidavit on behalf of the Technical Committee. I say that the members of the committee discussed the issue and concluded the finding in the Report dated 9/6/2025. Hereto annexed and marked **Annexure-A** is the Technical Committee's Report dated 9/6/2025.

(2) I say and submit that in the Affidavit dated 07/04/2025 filed by the present Respondent, there are total four conclusions made by the Technical Committee which are reflected in points No. (a) to (d). I say that the explanation on those points is given by the Committee in the annexed Report.

(3) I say and submit that composition of mixed waste is concrete, soil, broken tiles, paver blocks, bricks and C&D waste, which was lying on the road/ entire bund of 1.8km in between Pit No.1 to 9. As the dumped material is in mixed form, hence, the Technical Committee is unable to calculate exact quantum of C & D Waste at site. Accordingly, the Technical Committee has calculated the volume of entire stretch, which is estimated as 12160 M³ and total quantum mixed waste of entire stretch comes out 23104 MT.



Quantum of mixed waste between Pit Nos.1 to 7 is 13252 MT and Pit Nos.8 to 9 is 9852 MT.

- (4) I say and submit that as per the Google Image, the mixed waste lying in between Pit Nos.8 to 9 (Distance 0.9 KM) is 9852 MT, which is prior to C&D Waste Management Rules, 2016. A copy of the said Google Image is attached to the Report as a Point No.3.
- (5) I say and submit that the committee observed that in between Pit No 1 to7, there are no signs of C&D waste dumped observed as it is filled up with fresh soil. I say that quantum of mixed waste between pit No. 1 to 7 was 13252 MT and 9852MT between pit Nos. 8 to 9 respectively. The Committee further concluded that pit Nos. 1 to 7 show no signs of C & D waste as it is filled up with fresh soil. I say that out of 13252 MT mixed waste, the quantity of C& D waste was 1788.88 MT which was lifted by the Salt operator and disposed the same scientifically at Navi Mumbai Municipal Corporation's C& D treatment facility from 14/06/2023 to 07/11/2024.
- (6) I say and submit that the Committee has observed huge heap of C & D waste which is dumped on the left side entrance of the Salt pan which is yet to be scientifically disposed by the Salt pan operator. I say that the Committee has observed that the volume calculation of the said heap is not possible due to its uneven distribution on the left side of the entrance. I say that the Committee is of the view that Salt pan operator shall dispose the



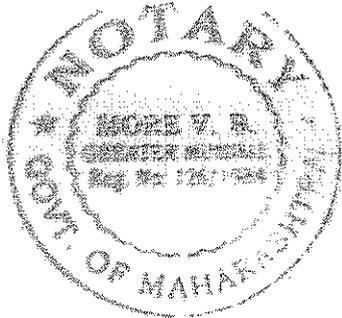


remaining C & D waste, which is dumped on the left side entrance scientifically.

Solemnly affirmed on this 11th day of June, 2025 at Mumbai.

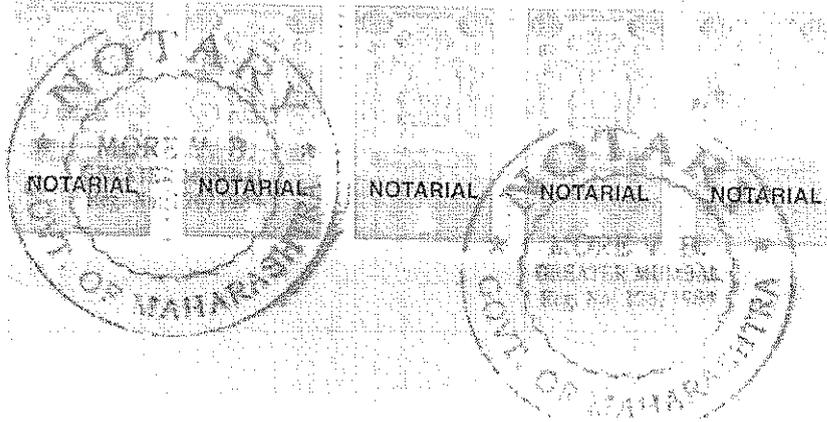
For and on behalf of Maharashtra Pollution Control Board

(Pratap Jagtap)
Sub-Regional Officer, Mumbai-I



BEFORE ME
Vasant B. More
11-6-2025
VASANT B. MORE
Notary Gr. Mumbai
7, Vijaya Sadan, Flat No. 304,
Above Axis Bank,
Sion West, Mumbai-400022

REGISTER Sr. No 560 / 2025



18/9/2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

M.A. NO. 01/2024 (WZ)
Earlier MA. NO.03/2024 (PB)

IN

ORIGINAL APPLICATION NO.33/2024 (WZ)
EARLIER O.A.NO. 343/2021 (PB) LP
(LP disposed on 15/2/2023)

AND

M.A.NO. 02/2024 (WZ)
EARLIER M.A.NO. 12/2024 (PB)-

Filed by Intervener
For recall of order dt. 15/03/2023



MAHARASHTRA
Madhura Rajesh Tawde

.....Applicant

Versus

State of Maharashtra & Ors.

..... Respondents

In compliance of the The Hon'ble National Green Tribunal (NGT) order on 08/04/2025, in the matter M.A. NO. 01/2024 (WZ), Earlier MA. NO.03/2024 (PB), Madhura Rajesh Tawde Applicant versus State of Maharashtra & Ors & Ors, Respondent (s) the members of the committee discussed the issue regarding following points and concluded as under:-

Sr. No.	Points	Conclusion
1.	Based on the above studies and analysis, the total volume of the waste estimated is 12,160 m ³ . Out of this 5,185 m ³ comprise of mix C&D waste along with the heap of C&D waste dumped on the left side of the entrance (refer figure attached on page no. 12). The remaining quantum of 6,975 m ³ is a freshly filled up soil.	Total length of the road/entire bund is 1.8 km where mix waste is dumped. The composition of mix waste is concrete, soil, broken tiles, paver blocks, bricks, C&D waste. It's difficult to calculate exact quantum of C & D waste, calculated volume of entire bund which is estimated 10493 m ³ as per technical committee's 1st report. Considering the bulk density of C & D waste as 2200 kg/m ³ Total quantum of mix waste comes out 23084 MT. In second report volume of entire bund estimated as 12160 m ³ which is increased due to addition of soil for further expansion of road/bund observed during site visit dated 01/04/2025. Out of total volume 12160 m ³ of mix waste, 6975 was between pit 1 to 7 i.e. 0.9 km and remaining 5,185 m ³ was between pit 8 & 9 i.e. 0.9 km along with the heap of C&D waste dumped on the left side of the entrance. (Refer Google Image of location of pits)

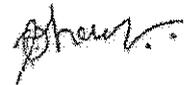
2.	Considering the bulk density of the C&D waste as 1900 kg/m ³ , the total quantum of mix C&D waste used on the site in the stretch from Pit 8 and 9 is estimated to be 9,852 MT.	Bulk density of construction material considered 1900 kg/m ³ as per IS standards and total quantum of mix waste in entire stretch comes out 23104 MT. Quantum of mix waste between pit 1 to 7 was 13252 MT and 9852 MT between pit 8 to 9 excluding the quantity of huge heap of C & D waste dumped on the left side entrance of salt pan.
3.	From the Google Image before 2016, it's observed that said mix C & D waste dumped before 2016.	From the Google Images it's observed that road/bund of 0.9 km from entrance -pit no. 8 to 9 (Stretch Distance 0.9 km) was built before Enforcing Construction and Demolition Waste Management Rules, 2016.
4.	The quantum of the soil used for the bund in the stretch between Pit 1 to 7 is estimated to be 10,463 MT mostly of soil having bulk density of 1500 kg/m ³	The Committee observed that the pit no. 1 to 7 shows (Stretch Distance 0.9 km) no signs of the C&D waste as it is filled up with the fresh soil. Out of 13252 MT mix waste, salt operator lifted C & D Waste of 1788.88 MT from this stretch and disposed scientifically Navi Mumbai Municipal Corporation C & D treatment facility from 14/06/2023 to 07/11/2024.
5.	Apart from this a huge heap of C&D waste is dumped on the left side entrance of the Salt pan.	Refer Google image. Huge heap of C&D waste is dumped on the left side entrance of the Salt pan which is still not disposed by Salt Pan operator and it's not possible to calculate volume of heap due to its uneven distribution on the left side of entrance.




 (Sandeep Arekar)
 Maintenance Surveyor,
 City Survey and Land
 Record Officer, Collector
 Office, Mumbai.

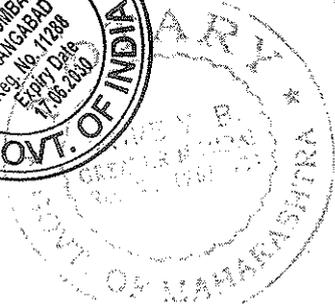

 (Rahul Koli)
 Sub Engineer,
 SWM, F/N ward,
 MCGM, Matunga,
 Mumbai.


 (Anil Sharma)
 Metro Waste
 Handling Pvt. Ltd


 (Shridhar Pandya)
 Consultant

DHANYAKU
 MAR
 ADGONDA
 PATIL
Digitally signed by
 DHANYAKUMAR
 ADGONDA PATIL
 Date: 2025.06.09
 12:43:28 +05'30'
 (D. A. Patil)
 Consultant

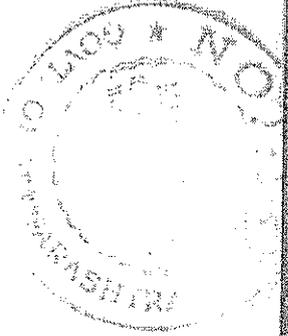
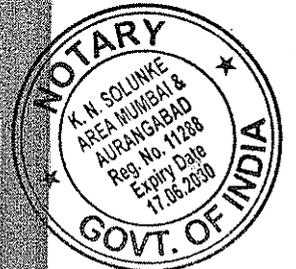

 (Pralap Jagtap)
 Sub Regional Officer,
 MPC Board, Mumbai-1



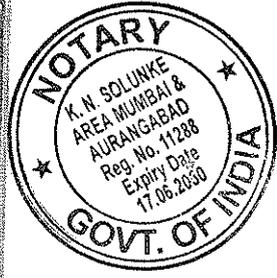
POINT NO. 1



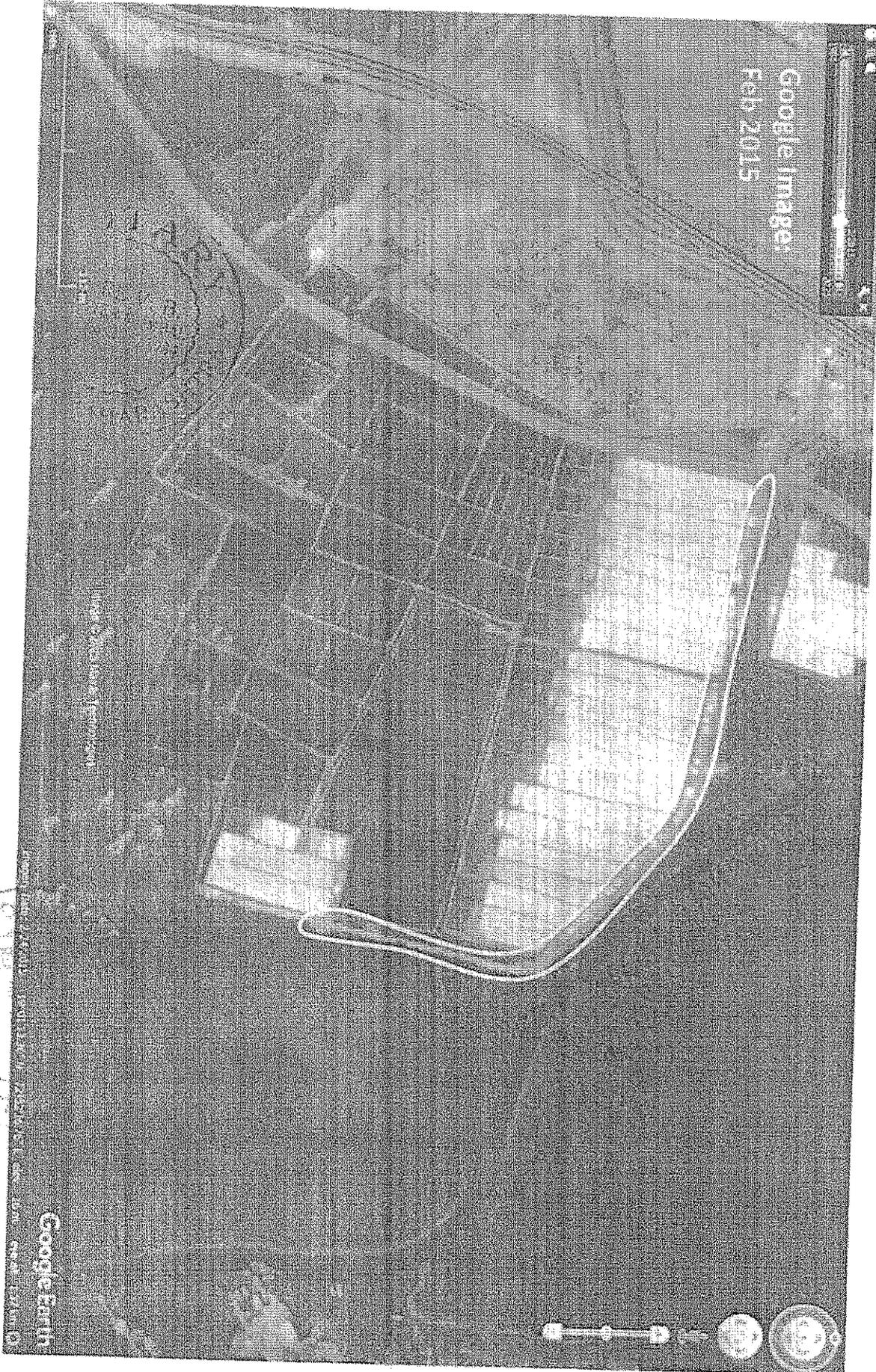
Plot No.	1224
Area	1000 Sq. Ft.
Location	Plot No. 1224, Sector 10, Phase 1, Aurangabad, Maharashtra
Survey No.	1224
Registration No.	1224
Expiry Date	17.05.2030

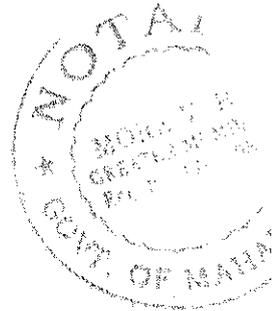




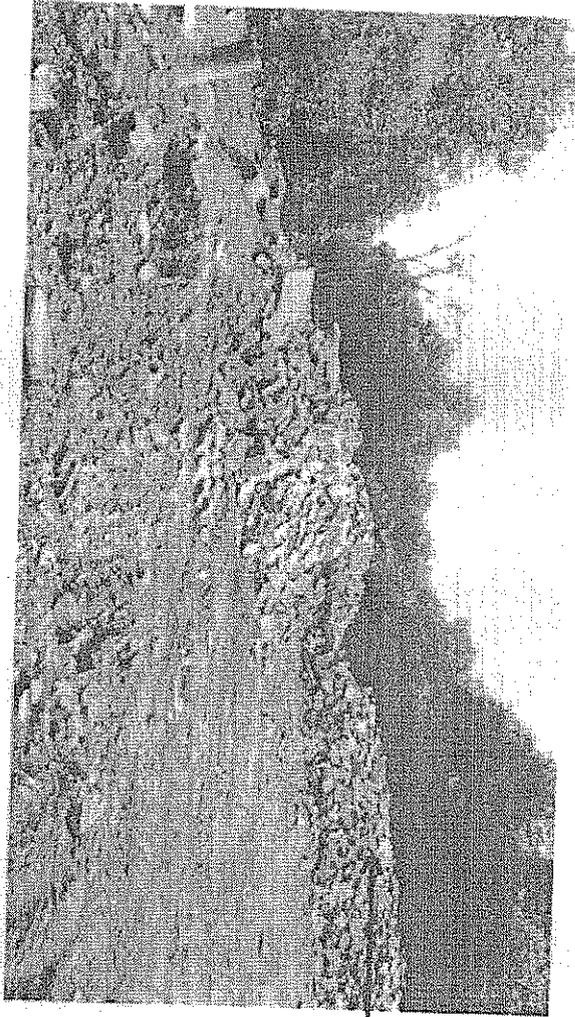


POINT NO. 3





1228



POINT NO. 5



Heap of C&D waste



Subject to **1230** Jurisdiction

Annexure-B

HORMUZ SALT WORKS

MFG. OF: INDUSTRIAL KITCHEN & IODIZED SALT

Shanti Nagar, Salt Pan Road, Near Madina Masjid, Wadala (E), Mumbai - 400 037

☎ 98200 86081 / 99209 97280

18/9/2025

To,

Date 09/09/2025

Principal Secretary,
Environment & CC Dept.,
GoM,
Mantralaya
Mumbai

Sub : National Green Tribunal Matter of Hormuz Salt works

Dear Sir,

In compliance of the NGT Order dated 21.07.2025 in Original Application no.33 of 2024(WZ)earlier Original Application no. 343 of 2021 (PB),we would like to inform that as mentioned in the Technical Committee Report of April 2025 of the Maharashtra Pollution Control Board (MPBC) , the huge heap of C&D waste lying on the left side entrance of our Hormuz Salt Works C.S.No.145, has been lifted ,transported and scientifically disposed at the "Metro Waste Handling Pvt Ltd" Daighar, Thane through the Municipal Corporation of Greater Mumbai (MCGM).Sir we have duly paid the charges of Rs.1425/- per metric ton for an approximate 60 M.T. to the MCGM we thereby attach copy of the challan generated and the paid receipt for the same. Sir we disposed three vehicles of C & D Waste on 24.08.2025 vehicle no.1) MH 04 LQ 1461 weighing 18.720 M.T., 2) MH 03 ES 1962 weighing 23.580 M.T., 3) MH 03 ES 1964 weighing 20.420 M.T. of C & D waste, we thereby attach the copies of the weigh bridge slips for the same. Sir we also attach photos of lifting and transporting of this waste. Sir as the Maharashtra Pollution Control Board (MPBC) is the nodal agency we request for your corporation at the earliest .

Thanking You

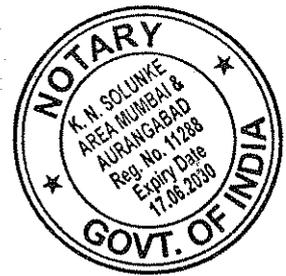
Anand M. Gadgil
Hormuz Salt Works

Copy to .

1)Director,Environment & CC Dept, GoM

Enclosed Copy .

- 1) Copy of Court Order of 21.07.2025
- 2) Copy of Tax Invoice/Challan generated by MCGM
- 3) Copy of Receipt of the amount paid to MCGM
- 4) Copy of Weight Bridge Slips
- 5) Photos of Lifting and Disposing



1231